The problem referred to by the Commissioner in respect of Tana Bhagats of Bihar has not come to notice in the States of West Bengal and Andhra Pradesh.

HARCOURT BUTLER HIGHER SECONDARY SCHOOL NEW DELHI

979 CHAUDHARY A MOHAM-MAD Will the Minister of EDUCA-TION AND YOUTH SERVICES be pleased to state

- (a) whether it is a fact that the Director of Education, Delhi has stopped payment of grant to the Harcourt Butter Higher Secondary School, Mandir Marg New Delhi,
- (b) if so, the reasons for stopping the grant,
- (c) whether it is also a fact that some representations have been made to the Lt Governor of Delhi and the Director of Education, Delhi to take over the management of the school
- (d) if so, the reasons therefor and the action Government propose to take, and
- (c) wheher Government have any proposal or scheme under consideration to nationalise Government aided schools in Delhi?

THE MINISTER OF STAIL IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) (a) to (e) The requisite information is being collected from the Delhi Administration and will be laid on the Table of the Sabha as soon as possible

FEE CONCESSION

980 SARDAR NARINDAR SINGH BRAR Will the Minister of EDUCA-TION AND YOUTH SERVICES be pleased to state

- (a) the rate of tuition fees in secondary schools in the Union Territories of Delhi, Himachal Pradesh and Chandigarh,
- (b) whether it is a fact that the tee concession is given only to those students whose parents' annual income does not exceed Rs 1,800, and
- (c) whether Government propose to raise the ceiling, if so, the details there-of?

IHE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) (a) to (c) The exact information is not readily available. It is being collected from the Administrations of the Union Territories concerned and will be laid on the Table of the Sabha as soon as possible.

केन्द्रीय सरकार के कर्मचारि ों को विभिन्न श्रणियों में वर्गीकृत करने का सिद्धांत

981 श्री दत्तोपन्त ठेंगडी: क्या गृह-कार्य मत्री यह बताने की कृपा करेगे कि .

- (क) केन्द्रीय सरकार के कर्मचारियों को विभिन्न श्रेणियों अर्थात प्रथम, द्वितीय, तृतीय और चतुर्थ श्रेणिया में वर्गीकृत करने का क्या सिद्धात है, ओर
- (ख) क्या एक ही वेतन-मान पाने वाले कर्मचारियों को एक ही श्रेणी में रखा जाता है, यदि नहीं तो इसके क्या कारण हैं?

†[CRITERIA OF CLASSIVING CINERAL GOVERNMENT EMPLOYIES INFO VARIOUS CLASSES

- 981 SHRI D THENGARI Will the Minister of HOME AFFAIRS be pleased to state
- (a) what is the criterion of classifying the employees of Central Government as Class I, Class II, Class III and Class IV employees; and
- (b) whether employees in the same scale of pay are placed in the same class if not, what are the reasons therefor?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शक्त): (क) और (ख) पदो के वर्गीकरण के लिए वर्तमान सिद्धात गृह-मत्रालय की अधिम्चना स० एफ० 20-16-60 स्थापना (क) दिनाक 13 मार्च, 1962 मे दिये गये हैं जिमकी प्रतिलिपि सदन के पटल पर रखी जाती है। जैमा इससे म'लूम होगा, यह आवश्यक नही है कि एक ही वेतन-मान वाले पद एक ही श्रेणी मे हो, आर वर्गीकरण मे अन्तर किसी भी निम्नलिखित तन्वो के कारण हो सकता है:—

- (1) पदो के सृजन की तारीखे,
- †[] English translation